

reply from the hon. Minister on this point, and I want to know the correct position.

DR. K. L. RAO: I am sorry I do not have any information about whether this cut has been imposed on Hindalco or not. But that is also a very important factory, because aluminium is required for production of power transmission lines....

SHRI S. M. BANERJEE: May I seek your guidance? My point was that the production in the ordnance factories which are producing sophisticated weapons had been reduced....

DR. K. L. RAO: As I said, I do not have any information on this subject. All that I know is that the UP Government are giving priority to agriculture and trying to give power for agriculture with the highest priority.

SHRI S. M. BANERJEE: The Birlas have been granted exemption, at the cost of the defence production and the defence effort. Should I take it that the Birlas are above the Government? Why should they be afraid of the Birlas?

MR. SPEAKER: Now, will the hon. Member sit down? Papers to be laid on the Table.

12.55 hrs.

PAPERS LAID ON THE TABLE

U.P.S.C. (MEMBERS) AMENDMENT REGULATIONS, 1973 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table:—

(1) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R. 39(E) in

Gazette of India dated the 30th January, 1973, issued under article 318 of the Constitution. [Placed in Library. See No. LT-4298/73.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination Amendment Regulations, 1973 published in Notification No. G.S.R. 87 in Gazette of India dated the 3rd February, 1973.

(ii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officer) (Appointment by Competitive Examination) Amendment Regulations, 1973, published in Notification No. G.S.R. 88 in Gazette of India dated the 3rd February, 1973.

(iii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1973, published in Notification No. G.S.R. 65 (E) in Gazette of India dated the 17th February, 1973.

(iv) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1973, published in Notification No. G.S.R. 66 (E) in Gazette of India dated the 17th February, 1973. [Placed in Library. See No. LT-4299/73].

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THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING: (SHRI DHARAM